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Comments

by the Election Commission not to project any political personality, particularly a candidate after the election notification. As his request could not be acceded to, the Director of Doordarshan Kendra, Calcutta had conveyed the message that Education Secretary or President of the Board of Secondary Education could talk instead of the Minister. The Doordarshan Kendra, Calcutta had headlined the news regarding the postponement of Secondary Examination on 24-2-1987. The news quoted Shri Kanti Biswas, State Minister of Secondary Education which mentioned looting of quesiion papers at Mirik (Darjeeiing) as the cause of postponement. The Statement of Chief Minister ai Midnapore was telecast on 25-2-1987 in which it was mentioned that decision of the said examination due to loot was taken at Cabinet level. In addition announcements regarding postponement of examination was telecast twice on 25-2-1987 and once each on 26-2-1987 and 27-2-1987.

to Questions

Boycott of AIR and Doordarshan for Election Propaganda

2011. SHRI SUKOMAL SEN. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is fact that the ruling Left Front in West Bengal boycotted the All mdia Radio and Doordarshan for election propaganda during the iecent As sembly elections in West Bengal;
- (b) what was the nature of complaint of the Left Front against these official media; and
- (c) what steps the Government propose to take against these complaints?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PAN-JA): (a) and (b) Yes, Sir. The Ruling Left Front in West Bengal boycotted the pre-election party political broadcast by All India Radio and TV because their complaint was that the two official media wen either blacking out news about Left Front or distorting them.

(c) The comMaicts were examined and it was found that they have had no basis and found to be incorrect.

Settlement of claims by Life Insurance Corporation, Kanpur

2012. SHRI D. B. CHANDRE GOW^ DA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Life Insurance Corporation, Kanpur in mc« of the death claim cases had delayed dis posal;
- (b) whether various claimants of death claims wising out of the accepted propo sals have been representing to Life Insur ance Corporation of India, Kanpur with out any solution;
- (c) whether such claimants under 'Jeevan Mitra' schemes have also been de nied full settlement of death claims on the plea of provision of clause 4b *ot Lit e* Insurance Corporation of India, Kanpjr;
 - (d) if so, the details thereof; and

(<) what efforts: ie being made to settle tLe cases of ueath claims expeditiously"

'HE MINISTER OF STATE IN THL M N1STRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) N Sir. Kanpur Dr visional Ouice of Lit ha, settled 1114 out of 1378 ceath claims between 1-4-86 and 28-2-87.

- (e) and (H) No, Sir. Out of four death claims under "Jeevan Mitra .. 's during the year 1986-8? are claira . been fully setaei by Kanpui Divisiou LIC. Basic sun assured u'-der onc, pi^iey has been paid but doujje accident benefit claim under that policy is pending for want of police report sought from the claimant. The remaining two claim are early death claims requiring, investigation as per usual procedure.
- (e) The LIC has taken the follows for exped; tiovs sertlemen* of dcata claims:—
- (i) Dispensing with production of E e proof ur>to sum assured of Rs. 20, 000| it the life assured s; ge at ec v has id been admitted.
- (ii) Dispens ng with indemnity bond fer loss of original policy document upto certain limit
- (iii) Waiver o, legal evtfencf of title to the estate of the deceased life as-Hired upto certain limit.
- (iv) Decentralisation of claim settlement function to branch Offi. es.
- 2013. [Transferred to the 4//i May, 1987],

Guidelines to Protect Debenture Holders

- 2014. SHRI CHIMANBHAI MEHTA: Will the PRIME MINISTER be pleased to state.
- (a) what were the guidelines for protecting the interests of debenture holders, prior to 14fti lanuary, 1987 and when these had come into force;
- (b) what are the reasons for which it became necessary to issue the fresh gui-

delines in this regard on the 14th January, 1987 and what more safety the investor 'n debentures got by virtue oif these new guidelines; and

(c) whether it is a fact that the application of M[s. Reliance Industry Limited, for converting E and F series debentures, was rejected by Government in June, 1986 if so, the reasons therefor and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHM DUTT). (a) and (b) Government had issued guidelines on the floating of debentures from time to time. In the guidelines issued on 15th September, 1984, it had been prescribed that only secured debentures would be permitted for issue to the public. The crea. tion off security for the debenture was in the interest of debenture holder and necessitated the creation of a Trust and the appointment of the Trustee. In the guidelines issued on 14-1-1987, Government have prescribed rhe creation of a Debenture Redemption Reserve and expanded the role of the Trustees to facilitate the serviceability and repayment of debentures to the debentureholders on time.

(c) In June, 1986 Government decided that hence forth conversion of non-convertible debentures and the non-convertible portion of partially convertible debentures would not be permitted. The application of Mis. Reliance Industries Limited could not be approved in view of the general decision taken by Government to ban suc'h conversion.

2015. [Transferred to the 8th May, 1987].

Setting up of Ordnance Factory at Bhakarapet in Andhra Pradesh

2016. SHRI GOPALA RAO RAO: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal pending with Government to set up a military vehicles factory/ordinance factory at